

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 1st September, 1978.

NOTIFICATION
INCOME TAX

No.2492(F.No.404/126/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue No.2338(F.No.404/126/77-ITCC) dated 5.6.78 and 2339(F.No.404/126/77-ITCC) dated 5.6.1978 the Central Government hereby authorises Sarvshri D.P. AGARWAL AND S.M.M.ISLAM being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri D.P. AGARWAL AND S.M.M.ISLAM take over charge as Tax Recovery Officers.

sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

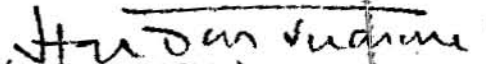
Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of U.P. Lucknow.
5. The Accountant General, U.P. Allahabad.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. GuardFile.
9. The Commissioner of Income-tax, Meerut.

sd/-
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

CC/ITCC/2413/596/RSP/78.

AUTHORISED FOR ISSUE:


(H.D. SHARMA)
ASST. DIRECTOR (RSP).

NKJ